

**Additional Posts sanctioned for Enforcement Directorate**

8407. SHRI S. C. SAMANTA : Will the Minister of FINANCE be pleased to state :

(a) whether any additional posts for different categories in the Enforcement Directorate have been sanctioned ;

(b) if so, from which date ;

(c) whether the posts have been filled up and if not, the reason therefor ;

(d) whether the vacancies will also be filled up by departmental promotions ; and

(e) whether there are any recruitment rules for the various categories of staff and if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : (a) Yes, Sir.

(b) A statement is laid on the Table of the House. [Placed in Library. See No. LT-3399/70].

(c) Some of these posts have been filled up ; others are in the process of being filled up. The time lag is due to some procedural difficulties, including finalisation of Recruitment Rules for certain posts and seniority disputes in certain grades.

(d) The vacancies will be filled up in accordance with the Recruitment Rules which would include quotas for departmental promotions.

(e) Recruitment Rules for almost all Class I and II posts have already been framed and notified *vide* Notification No. 11/GSR/F. No. 33/112/68-Ad. IA. dated 2nd August, 1969. Recruitment Rules for other posts are in the process of finalisation in consultation with the Ministry of Home Affairs and wherever required also the U. P. S. C.

**Arrears of Income Tax**

8408. SHRI BHOGENDRA JHA : Will the Minister of FINANCE be pleased to refer

to the reply given to Unstarred Question No. 444 ; on the 30th March, 1970 and state :

(a) whether analysis of the arrear demands of Income Tax above Rupees 1 lakh and below Rs. 5 lakhs has since been completed ; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : (a) No Sir, The analysis is not yet completed.

(b) Does not arise.

**Amount of Bank Credit Advanced during 'Current Busy Season'**

8409. SHRI BHOGENDRA JHA : Will the Minister of FINANCE be pleased to refer to the reply given to Starred Question No. 835 on the 6th April, 1970 and state :

(a) whether it is a fact that the advancement of about Rs. 414.6 crores was made against the policies of Government enunciated with regard to the nationalised banks and the State Bank ;

(b) whether responsibility for this advance by the nationalised Banks even on a bigger scale than when they were not nationalised during this very season last year has been fixed ; and

(c) if so, the details thereof ; if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : (a) to (c). An increase in bank credit is not necessarily undesirable from the point of view of maintenance of price stability, if it is met out of increased deposit mobilisation and not by recourse to borrowing from the Reserve Bank. Banks cannot deny credit for essential industrial activities.

In order to discourage recourse to refinance from the Reserve Bank, the latter has recently imposed a number of restrictions such as increased net liquidity ratio and higher penal rates of interest on such re-finance. The Reserve Bank has simultaneously removed the